

ITEM NO.22 REGISTRAR COURT. 2 THROUGH VIDEO CONFERENCE
SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. SAURABH PARTAP SINGH LALER

Petition(s) for Special Leave to Appeal (C) No(s). 26389/2018

CHAIRMAN CENTRAL BOARD OF SECONDARY EDUCATION & ANR.Petitioner(s)

VERSUS

PRINCE SINGH & ORS.

Respondent(s)

(Only SLP(C) No. 26389 of 2018 is to be listed before the Court of
Ld. Registrar)

WITH

SLP(C) No. 26646/2018 (XI)

SLP(C) No. 27706/2018 (XI)

IA No. 121128/2020 - APPLICATION FOR PERMISSION

IA No. 121130/2020 - EXEMPTION FROM FILING O.T.

IA No. 121124/2020 - INTERVENTION/IMPLEADMENT)

Date : 21-03-2022 This petition was called on for hearing today.

For Petitioner(s)

Mr. Rupesh Kumar, AOR
Mr. Rajeev Sharma Adv.
Ms. Neelam Sharma, Adv
Ms. Pankhuri Shrivastava, Adv

For Respondent(s)

Mr. Venkateswara Rao Anumolu, AOR
Mr. Rahul Narayan, AOR

Mr. Ankit Goel, AOR

Mr. Harish Pandey, AOR

UPON hearing the counsel through Video Conference, the Court made the following

O R D E R

SLP(C) No. 26389/2018

The office report indicates that Service of notice is complete on respondent Nos.1, 3, 5 to 8 and 11 but no one has entered appearance on their behalf.

Ld. Counsel for respondent No. 2 has failed to file the counter affidavit within the period stipulated under the rules.

Respondent Nos. 9, 10 and 12 have already filed the counter affidavit.

Learned counsel for the petitioners shall within a period of two weeks, file the fresh particulars of the respondent No.4 and he shall also take fresh steps for the service of notice to him within the same period.

List again on 2.5.2022.

SAURABH PARTAP SINGH LALER
Registrar

MG